MANSI POKAR ADVOCATE

Shri Ram Saw Mill Co, Pethnaka, Panchavati, Nashik-422003. Mobile No: -973005789 Email: - mansipokar444@gmail.com

Date: -October 12th 2022

To, The Registrar, The National Company Law Tribunal, 44, GD Somani Rd, opp. MTNL Exchange, Ganesh Murti Nagar, Cuffe Parade, Mumbai, Maharashtra 400005

REF: - BEFORE HON'BLE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH - II
INTERLOCUTORY APPLICATION NO. _____ OF 2022
IN
COMPANY PETITION (IB). No. 1427/MB/2019

Salasar Enterprises Private Limited

(THROUGH)

Ms. Nishi Jain

... Applicant/Liquidator

IN THE MATTER OF:-

Hirfal Interiors

...Operational Creditor

Versus

Salasar Enterprises Private Limited

... Corporate Debtor

Dear Sir/Madam,

I am concerned for my Client, Ms. Nishi Jain, the Applicant/Liquidator of Salasar Enterprises

Private Limited, in the above mentioned captioned matter.

Be pleased to take on record notarized Copy of Interlocutory Application on behalf of the Applicant in the captioned matter.

Kindly acknowledge the receipt of the same.

Thanking You,

Adv. Mansi Pokar

Advocate for Applicant/Liquidator

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH - II

INTERLOCUTORY APPLICATION NO.: ____ OF 2022

IN

COMPANY PETITION NO. (IB) 1427 OF 2019

Salasar Enterprises Private Limited

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...Applicant/ Liquidator

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Versus

Salasar Enterprises Private Limited ...Corporate Debtor

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BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH - II

INTERLOCUTORY APPLICATION NO.: _____ OF 2022

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COMPANY PETITION NO. (IB) 1427 OF 2019

Salasar Enterprises Private Limited

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IN THE MATTER OF:-

Hirfal Interiors

...Operational Creditor

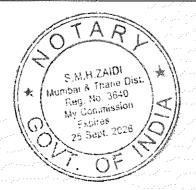
Versus

Salasar Enterprises Private Limited

...Corporate Debtor

LIST OF DATES AND EVENTS

SR NO.	DATES	EVENTS
1.	15.10.2020	The Order of admission passed by the
		Hon'ble Tribunal to admit Company Petition No. 1427 of 2020
2.	10.11.2020	1st Meeting of CoC was held and further the CoC in the said meeting proposed to





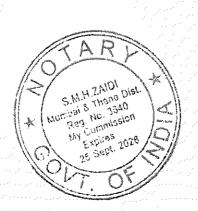
		continue the appointment of Applicant as
		Resolution Professional.
3.	28.11.2020	2 nd CoC meeting was held, the Applicant
		had called for EOI in "Form G" on 23rd
		December, 2020 but no response for
		Information Memorandum and Letter of
		Undertaking was turned by the responses
		received in EOI and in the said meeting
		same was informed to CoC.
4.	07.01.2021	3rd COC meeting held in that the valuation
		Report of the Registered Valuer has come
		and after taking confidential undertaking
		same was placed before COC.
5,	12.02.2021	4th COC Meeting it was decided and
		agreed by COC that there being no
		prospect of any resolution plan in future as
		well, the Corporate Debtor should go for
		liquidation, as it was not a going concern
		since last 3-4 years and has been incurring
		losses since then.
6.	12.04.2021	180 days of CIRP was to expire but there
		was no prospect of any Resolution Plan.





7.	15.03.2021	5th meeting of CoC was held and further it
		was agreed by CoC that the Corporate
		Debtor should go under Liquidation and
		CoC decided to file Application for
	Team teasur	Liquidation Process.
8.	29.07.2021	Accordingly, the Interlocutory Application
		No. 971 of 2021 of was filed and the
		Hon'ble Tribunal vide its Order was
		pleased to allow the Liquidation of the
	And the second of	Corporate Debtor and further appointed
		Ms. Nishi Jain as a Liquidator.
9.	02.08.2022	The Applicant had made Public
		Announcement in "Form B" for invitation
		of Claims.
10.	02.09.2022	Last date for submission of Claims by
		Stakeholders and the
		Applicant/Liquidator had received 4
		Claim. The Liquidator have verified one
		Claim which is of Operational Creditors.

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BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH - II

INTERLOCUTORY APPLICATION NO.: _____ OF 2022

IN

COMPANY PETITION NO. (IB) 1427 OF 2019

Salasar Enterprises Private Limited

(THROUGH)

Ms. Nishi Jain ... Applicant/ Liquidator

IN THE MATTER OF:-

Hirfal Interiors ...Operational Creditor

Versus

Salasar Enterprises Private Limited ... Corporate Debtor





SYNOPSIS

- The Hon'ble National Company Law Tribunal vide its Order dated 15th October, 2020 admitted the Company Petition No. 1427 of 2019 and Hon'ble Tribunal was pleased to appoint the Applicant as Interim Resolution Professional.
- 2. On 10.11.2020, 1st Meeting of CoC was held and the CoC in the said meeting proposed to continue the appointment of Applicant as Resolution Professional.
- 3. On 28th November,2020, 2nd Meeting of CoC was held and Applicant had called for EOI in "Form G" on 23rd December, 2020. The Applicant informed the Members of COC in the 3rd COC meeting held on 7th January 2021 that the valuation Report of the Registered Valuer has come and after taking confidential undertaking same was placed before COC. The Applicant also informed COC about the two responses (Resolution Applicant) received from EOI issued on 23rd December 2020 but two responses were received by EOI thereafter applicant had forwarded Information Memorandum and letter of undertaking after which no response was received.





- 4. The Applicant informed the Members of COC in the 4th COC Meeting it was decided and agreed by COC that there being no prospect of any resolution plan in future as well, the Corporate Debtor should go for liquidation, as it was not a going concern since last 3-4 years and has been incurring losses since then.
- 5. The Applicant informed the COC that Consent to act as Liquidator of the Company by Ms. Nishi Jain has been placed at 5th COC Meeting. The COC has approved the name of Ms. Nishi Jain (IP Reg No.: IBBI/IPA-001/IP-P01662/2019-2020/12664) as the proposed Liquidator for the Corporate Debtor. As the 180 days of Corporate Insolvency Resolution Process was to expire on 12th April 2021 and there was no prospect of Resolution Plan, on 15th March ,2021 the Applicant informed the CoC about the same and CoC agreed that the Corporate Debtor should go under Liquidation.
- 6. Accordingly, the Interlocutory Application No. 971of 2021 was filed and the Hon'ble Tribunal vide its Order dated 29th July,2022 was pleased to allow the Liquidation of Corporate Debtor and further appointed the Applicant as Liquidator of the Corporate Debtor.





7. On 2nd August, 2022, the Public Announcement was made in Form B and the last date of submission of Claim was 2nd September, 2022. The Applicant/Liquidator had received 4 Claim out of which first claim was by the Operational Creditor itself amounting to Rs.29,83,876/- (Twenty-Nine Lakhs Eighty-Three Thousand Eight Hundred Seventy-Six) and it was being verified. Second claim received amounted to Rs.34,51,812/-(Thirty-Four Lakhs Fifty-One Thousand Eight Hundred Twelve) was for different entity i.e M/s Salasar Enterprises: (TIN No-06491952115) and not for Salasar Enterprises Private Limited and therefore, same was rejected. Third claim received via speed post on 7th September 2022 amounting to Rs. 4,15,17,821/- (Four Crore Fifteen Lakhs Seventeen Thousand) Eight Hundred Twenty-One), An Applicant was unable to verify the said claim from the Books of Accounts of the Corporate Debtor. In the Audited Annual Accounts of the Corporate Debtor for the years 2007-2008, 2008-2009, 2009-2010 no such amount as claimed by the Claimant has been provided for and even not shown as contingent Liability. The fourth-Claim was received via speed post-dated 29.09.2022 amounting to Rs.28,67,62,480/- (Twenty-Eight Crore Sixty-Seven Lakhs) Sixty-Two Thousand Four Hundred and Eighty). Applicant says and submits that claim in Form B filed under Insolvency and Bankruptcy Board of India (Insolvency Regulation Process





for Corporate Persons) Regulation 2016 is not as per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016. The claim is to be submitted in Form C, hence the claim cannot be admitted as it is not in prescribed form. Applicant further informed the Claimant about the same. Furthermore, Applicant informed the Claimant that the claim Form should not include any Demand after commencement of CIRP i.e 15/10/2020 as there is a Moratorium on such demand under section 14 of Insolvency and Bankruptcy Code, 2016.

8. Hence, Interlocutory Application is being filed by the Liquidator the List Certifying Constitution of Stakeholders of the Corporate Debtor and the status of the Claim as received as per Public Announcement regarding to the ongoing Liquidation Process of the Corporate Debtor.





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BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH - II

INTERLOCUTORY APPLICATION NO.: _____ OF 2022

IN

COMPANY PETITION NO. (IB) 1427 OF 2019

Salasar Enterprises Private Limited

Having its registered office at,

A-607 (6th Floor), Express Zone,

Western Express Highway, Near Patel Aluminium

Malad (east), Mumbai 400097. (As per MCA Records)

THROUGH

Ms. Nishi Jain

Liquidator

Having address at A 102,

Krishna Tower, Ashok Nagar

Kandivali east, Mumbai - 400101.

Email:- csnishijain@gmail.com

... Applicant/Liquidator

IN THE MATTER OF:-

Hirfal Interiors

... Operational Creditor

Versus

Salasar Enterprises Private Limited

.....Corporate Debtor

APPLICATION FOR THE SUBMISSION OF REPORT AND CERTIFYING THE CONSTITUTION OF STAKEHOLDERS CLAIMS OF SALASAR ENTERPRISES PRIVATE LIMITED UNDER SECTION 60(5) OF THE INSOLVENCY & BANKRUPTCY CODE, 2016 READ WITH REGULATION 31(2) OF IBBI (LIQUIDATION PROCESS) REGULATIONS, 2016.

REF:-IN THE MATTER OF SALASAR ENTERPRISES PRIVATE
LIMITED VIDE NCLT ORDER DATED 29th JULY,2022 IN
COMPANY PETITION NO. 1427 OF 2019.



MOST RESPECTFULLY SHOWETH:

I. PARTICULARS OF THE APPLICANT: -

The Applicant, Ms. Nishi Jain , (IBBI/IPA-001/ IP-P01662/2019-20/12664) has been appointed as Liquidator of the Corporate Debtor having his address at A 102, Krishna Tower, Ashok Nagar, Kandivali east , Mumbai – 400101 has preferred the present Application for submission of Report certifying the Constitution of Stakeholders Claims of Corporate Debtor Company under Section 60(5) of the Insolvency & Bankruptcy Code, 2016 ("IBC, 2016") Read with Regulation 31(2) of IBBI (Liquidation Process) Regulations, 2016).

II. JURISDICTION OF THIS BENCH:-

Order dated 29th July, 2022, Liquidation of the Corporate Debtor was passed by this Hon'ble Tribunal, Mumbai Bench. Therefore, the Applicant submits that the subject matter of this Application is within the jurisdiction of this Hon'ble Tribunal.

III. LIMITATION:-

The Applicant submits that the present Application is not barred by the Provisions of the Insolvency and Bankruptcy Code, 2016 as the same being filed during the Liquidation process. It is therefore submitted that no part of Application is barred by the law of limitation.

IV. FACTS OF THE CASE

- 1. The Application under Section 9 of Insolvency and Bankruptcy Code, 2016 was filed by Hirfal Interiors, the Operational Creditor for initiation of Corporate Insolvency Resolution Process (herein referred to as "CIRP") of Salasar Enterprises Private Limited (herein referred to as "Corporate Debtor").
- 2. Applicant say and submit that the said Application was admitted by the Hon'ble National Company Law Tribunal, Mumbai Bench, vide its Order dated 15th October, 2020 and the Hon'ble Tribunal was pleased to appoint the Applicant as



Interim Resolution Professional for taking necessary actions in accordance with the relevant provisions of Insolvency and Bankruptcy Code, 2016.

- 3. The Applicant say and submits that the 1st meeting of Committee of Creditors (CoC) was held on 10.11.2020 and the CoC in the said meeting proposed to continue the appointment of Applicant as Resolution Professional. Thereafter, the Applicant say and submit that the 2nd meeting of Committee of Creditors was held on 28th November, 2020 and the Applicant had called for EOI in "Form G" on 23rd December, 2020. In the 3rd meeting of Committee of Creditors was held on 7th January, 2021, Valuation Report of the Registered Valuer was placed and also appraised members of COC about two responses received from EOI.
- 4. The Applicant say and submits that in 4th COC meeting held on 12th February, 2021 The Applicant informed COC that letter of undertaking has been forwarded to the prospective Applicants and thereafter no response for Information Memorandum and Letter of Undertaking from the responses received via EOI. Further, in the 5th meeting of Committee of Creditors was held on 15th March, 2021 there the Applicant informed the CoC with regards to same and thereafter in the said meeting it was agreed by CoC that there being no Resolution Plan the Corporate Debtor should go under Liquidation as it was not a going concern. Thereafter, the CoC decided to file the Liquidation Application under Section 33 of Insolvency and Bankruptcy Code, 2016 for Liquidation of the Corporate Debtor.
- 5. Subsequent thereto, the Resolution Professional filed a Interlocutory Application No. 971of 20 for Liquidation Process of Corporate Debtor under Section 33 of Insolvency and Bankruptcy Code, 2016 before this Hon'ble Tribunal.

Applicant say and submits that accordingly the Hon'ble Tribunal vide its Order dated 29th July, 2022 was pleased to allow the Liquidation of the Corporate Debtor and further appointed the Applicant/Ms. Nishi Jain as a Liquidator of the Corporate Debtor to take necessary actions in accordance with the relevant provisions of Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Liquidation Process Regulations, 2016).

Annexed hereto and marked as **Annexure "A"** is the Copy of the Order dated 29th July,2022 passed by this Hon'ble Tribunal.

6. The Applicant say and submit that the Applicant had made Public Announcement as per Regulation 12 of IBBI (Liquidation Process) Regulations, 2016, in "Form B" on 2nd August ,2022 in "Business Standard" (in English) and "Navshakti" (in Marathi) inviting all Creditors to submit their respective claims together with relevant supporting evidence against the Corporate Debtor. As per the published Form B the last date for submission of Claims by any Stakeholders of the Corporate Debtor was 2nd September, 2022.

Annexed hereto and marked as **Annexure "B"** is copy of Form B and copies of Newspaper ""Business Standard" (in English) and "Navshakti" (in Marathi).

7. The Applicant say and submits that pursuant to the said Public Announcement made in "Form B", on 2nd August, 2022 for which the last date of submission of Claim was 2nd September, 2022. The Applicant/Liquidator had received 4 Claim out of which first claim was by the Operational Creditor itself amounting to Rs. 29,83,870.



(Twenty-Nine Lakhs Eighty-Three Thousand Eight Hundred Seventy-Six) and it was being verified. Second claim received amounted to Rs.34,51,812/- (Thirty-Four Lakhs Fifty-One Thousand Eight Hundred Twelve) from Dy. Excise & Taxation Commissioner (ST), Gurugram (South) Excise and Taxation Department Govt. of Haryana, which was made for different entity i.e M/s Salasar. Enterprises (TIN No-06491952115) and not for Salasar Enterprises Private Limited and therefore, same was rejected and said rejection was duly informed to the claimant. Third claim received via speed post on 7th September 2022 amounting to Rs. 4,15,17,821/- (Four Crore Fifteen Lakhs Seventeen Thousand Eight Hundred Twenty-One), out of which Principle amount was for Rs. 1,14,36,171/- and Interest Rs.3,00,81,650/- from Directorate of Commercial Taxes, Govt. of West Bengal, 14, Beliaghata Road, Kolkata, which was received post the last date of submission of Claim i.e 2nd September. An Applicant was unable to verify the said claim from the Books of Accounts of the Corporate Debtor. In the Audited Annual Accounts of the Corporate Debtor for the years 2007-2008, 2008-2009, 2009-2010 no such amount as claimed by the Claimant has been provided for and even not shown as contingent Liability. An applicant informed the Claimant to provide requisite documents needful to verify the Claims. The claimant also informed that the claim submitted in Form C in the said Liquidation Process is not in the prescribed format as it doesn't contain Affidavit in the prescribed format. The fourth Claim was received via speed post-dated 29.09.2022 amounting to Rs. 28,67,62,480/- (Twenty-Eight Crore



along with proof of claim in Form B under Regulation 7 of Insolvency and Bankruptcy Board of India (Insolvency Regulation) Process for Corporate Person) Regulation 2016 for total claim amount of Rs. Twenty-Eight Crore Sixty-Seven Lakh Sixty-Two Thousand Four Hundred and Eighty. Applicant says and submits that claim in Form B filed under Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulation 2016 is not as per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016. Further, Applicant says and submit that under said Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016, the claim is to be submitted in Form C, hence the claim cannot be admitted as it is not in prescribed form. Applicant further informed the Claimant about the same. Furthermore, Applicant informed the Claimant that the claim Form should not include any Demand after commencement of CIRP i.e 15/10/2020 as there is a Moratorium on such demand under section 14 of Insolvency and Bankruptcy Code, 2016.

8. The Applicant say and submits that the as per Regulation 30 of the IBBI (Liquidation Process Regulations 2016) the Applicant/Liquidator has verified the Claim. The Applicant say and submit that the verification of Claim of Rs.29,83,876/-(Rupees Twenty-Nine Lakh Eighty-Three Thousand Eight Hundred and Seventy-Six Only) was done on the basis of books of accounts, corroboration with other evidences such as Agreements, Contracts, ledger extracts etc. and the same was admitted by the Applicant/Liquidator.





9. The Applicant say and submits that with regard to the ongoing Liquidation Process of the Corporate Debtor and in accordance with Regulation 31(2) of the IBBI (Liquidation Process) Regulations, 2016, the Applicant/Liquidator shall file List Certifying Constitution of Stakeholders of the Corporate Debtor and the status of the Claim as received till the last date of submission as per Public Announcement made on 2nd August, 2022.

Annexure "C" is the copy of the status report certifying the list of Stakeholders and status of Claims received and Communication made to claimants with their reply.

10. Therefore, it is pertinent to note that the List of Claims of Stakeholders may further undergo modifications subject to receipt of the additional information as per Regulation 31(3) of IBBI, (Liquidation Process) Regulations, 2016.

V. PRAYERS:-

In view of the aforementioned facts and grounds, it is in the interest of the Corporate Debtor, its Stake holders that this Hon'ble Tribunal be please to grant such Reliefs as prayed under:

 a. To take on record the Report certifying the list of Stakeholders of Salasar Enterprises Private Limited under Regulation 31(2) of Insolvency and Bankruptcy Board of India (Liquidation Process)
 Regulations, 2016;

b. To pass any other Order as this Hon'ble Tribunal may deem fit.

Date: 12 10 122

Place: Mumbai

Nish

Ms. Nishi Jain

Applicant/Liquidator

Salasar Enterprises Private Limited



VERIFICATION

Ms. Nishi Jain, the Applicant/Liquidator of Salasar Enterprises Private Limited, aged 39 years, having her address at A- 102, Krishna Tower, Ashok Nagar ,Kandivali east , Mumbai – 400101, do hereby confirm the contents from Paragraph 1 to 11 are true to my knowledge and nothing material has been concealed.

Date: 12 10 22

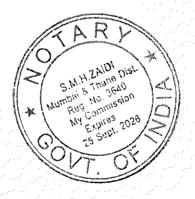
Place: Mumbai

Ms. Nishi Jain

Applicant/Liquidator

Salasar Enterprises Private Limited

CIN: U45100MH2004PTC145669



BEFORE ME

S.M. H. ZAIDI

NOTARY 13 10 122

Government of India

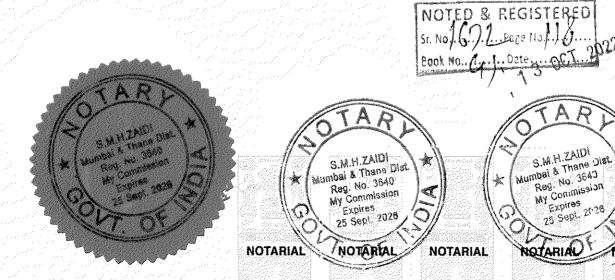
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2019-2020/1268

NOTARIAL



IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, COURT II

IA 971 of 2021

In

CP (IB) 1427/MB/C-II/2019

Under Section 33 of the Insolvency and Bankruptcy Code, 2016.

In the Application of

Ms. Nishi Jain

Address: A102, Krishna Tower, Ashok Nagar, Kandivali East, Mumbai - 400101.

> ...Applicant/Resolution Professional

In the matter of

Hirfal Interiors

...Operational Creditor Versus

Salasar Enterprises Private Limited

...Corporate Debtor

Order Delivered on :- 29.07.2022

Coram:

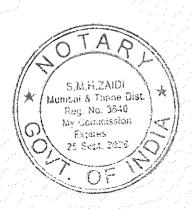
Justice P.N. Deshmukh (Retd.): Member (Judicial)

Shyam Babu Gautam : Member (Technical)

Appearance:

For the Applicant : Adv. Yahya Batatawala

Resolution Professional : Ms. Nishi Jain







ORDER

Per: Justice P.N. Deshmukh, Member Judicial

- 1. It is an Application filed u/s 33 of the Insolvency & Bankruptcy Code, 2016 (hereinafter referred to as Code) by Mr. Nishi Jain, Resolution Professional (RP) of Salasar Enterprises Private Limited seeking Liquidation Order and appointment of the Applicant/RP as liquidator, based on the resolution passed by the CoC in its 5th meeting held on 15.03.2021 with a requisite majority as contemplated under the Code.
- 2. This Adjudicating Authority vide its order dated 15.10.2020 on a Petition filed by Hirfal Interiors (Operational Creditor) under section 9 of the Code directed initiation of the Corporate Insolvency Resolution Process (CIRP) against the Corporate Debtor and appointed Ms. Nishi Jain as the Interim Resolution Professional (IRP) of the Corporate Debtor.
- 3. The Applicant submitted that during the course of CIRP as many as 5 CoC meeting were held. Pursuant to the initiation of CIRP, a public announcement in Form A was published on 17.10.2020 in Financial Express (English) and Navkaal (Marathi).
- 4. Thereafter, in the 1st CoC meeting held on 10.11.2020, the Applicant received one claim from one Operational

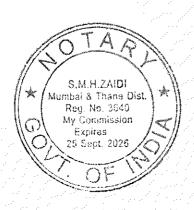






Creditor. The Applicant sent a communication to the Company for the submission of the books of accounts and other records. The CoC in the said meeting proposed the IRP to continue as the Resolution professional (RP) of the Corporate Debtor.

- 5. In the 2nd CoC meeting held on 28.11.2020, the Applicant placed a proposal for appointment of Registered Valuers to get the valuation of the assets of the Corporate Debtor. The CoC approved appointment of Mr. Bhavesh Rathod and Ms. Neelam Modi as the Registered Valuers. In the said meeting, publication for the invitation of Expression of Interest (EoI) from the prospective Resolution Applicants was discussed and decided to be called.
- 6. The Expression of Interest (EoI) was issued on 23.12.2020 inviting prospective Applicants to submit EoI in Form G in Free Press Journal (English) and Navrashtra (Marathi).
- 7. In the 3rd CoC meeting held on 07.01.2021, valuation report of the Registered Valuer and placed before the CoC. The Applicant also apprised the members of the CoC about two responses received from EoI.
- 8. In the 4th COC meeting held on 12.02.2021, wherein the Applicant informed the CoC that the Letter of Undertaking had been forwarded to the prospective Applicants but had not received any response for the Information Memorandum and Letter of Undertaking from the two responses as received from EoI published. Hence, it was







decided and agreed by the members of the CoC as there being no prospect of any Resolution Plan, it would be viable to liquidate the Corporate Debtor Company.

9. Thus, in the 5th CoC meeting held on 15.03.2021, the CoC with 100% voting share passed a Resolution for liquidation of the Corporate Debtor and to appoint the Applicant Ms. Nishi Jain, to act as liquidator. Further, the fees of the Liquidator will be paid as approved by the CoC. The relevant extract of the resolution passed in its 5th CoC meeting are as follows:-

"RESOLVED THAT consent of the Members of the CoC of the Corporate Debtor be and is hereby accorded to proceed for Liquidation of the Corporate Debtor i.e. Salasar Enterprises Private Limited under Section 33(2) of the Insolvency and Bankruptcy Code, 2016, subject to the approval of the Adjudicating Authority."

"RESOLVED FURTHER THAT an Application under Section 33(2) of the Insolvency and Bankruptcy Code, 2016, before the Adjudicating Authority for liquidation of the Corporate Debtor i.e. Salasar Enterprises Private Limited be filed by the Resolution Professional/Liquidator and the RP/Liquidator be and is hereby authorized to do all such deed(s)/act(s)/action(s) to give effect to it."

10. Looking at the Application and averments, we are of the considered opinion that this is a fit case for liquidation,







therefore, we hereby order for liquidation of the Company with following directions:-

- a. Upon perusal of the documents, records made available and submissions of the Counsel for the RP in the fifth CoC meeting held on 15.03.2021, the CoC decided to Liquidate the Corporate Debtor and directed the RP to file an application under section 33 (2) of the Code for liquidation of the Corporate Debtor.
- b. In view of the decision of the CoC, we are inclined to admit the IA 971/2021 in CP 1427/2019 to initiate liquidation process against the Corporate Debtor. Accordingly, the Adjudicating Authority Orders for initiation of Liquidation of the Corporate Debtor.
- c. In view of the above this Bench hereby appoints Ms. Nishi

 Jain as Liquidator having [Reg. IBBI/IPA-001/IPP01662/2019-20/12664], having its address at A-102,
 Krishna Tower, Ashok Nagar, Kandivali East, Mumbai 400101, as Liquidator in terms of section 34(1) of the Code.
- d. The fees of the liquidator to be paid as approved by the CoC.
 - e. The Liquidator shall initiate the liquidation process as envisaged under Chapter-III of the Code and the Insolvency and Bankruptcy Board of India (Liquidation Process)

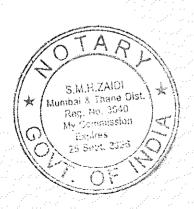
 Regulations, 2016;







- f. Whenever the Liquidator issues any publication in the newspapers, the said shall be published in widely circulated newspapers in the State in which the Registered office of the Company is incorporated.
- g. Public Notice shall be issued in two newspapers, viz., in Times of India/Business Standard (English) and Navshakti (Marathi), stating that the Corporate Debtor is in liquidation, as required in terms of section 33(1) of the Code;
- h. All the powers of the Board of Directors and key managerial persons of the Corporate Debtor shall cease to exist. All these powers shall henceforth be vest with the Liquidator;
- k. The personnel of the Corporate Debtor are directed to extend all co-operation to the Liquidator as required by him in managing the liquidation process of the Corporate Debtor;
- 1. On initiation of the liquidation process but subject to section 52 of the Code, no suit or other legal proceeding shall be instituted by or against the Corporate Debtor save and except the liberty to the liquidator to institute suit or other legal proceeding on behalf of the Corporate Debtor with prior approval of this Adjudicating Authority, as provided in section 33(5) of the Code read with its proviso;
- m. This liquidation order shall be deemed to be a notice of discharge to the officers, employees and workmen of the Corporate Debtor except to the extent of the business of the







Corporate Debtor continued during the liquidation process by the Liquidator;

- n. A copy of this order shall be served by the Applicant/RP on the Registrar of Companies, Maharashtra, Mumbai, within whose jurisdiction the Corporate Debtor has been registered, for updating the Master Data of the Corporate Debtor.
- p. IA 971 of 2021 is allowed. File to be consigned to records.

Sd/-

SHYAM BABU GAUTAM MEMBER (TECHNICAL) Sd/-

JUSTICE P.N. DESHMUKH MEMBER (JUDICIAL)

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Wational Company Law Fribunai Mumbai Bench

Government of India





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NOTICE

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If August 2022 at 3.30 pm frough Video Conferencing VCI or Other Audio Visual Sans (DAVM) to consider, approve and take on record the Industries Standalone and Consolidated Firancial Results of the Company for the quarter ended 30° June, 2022.

The said Information is also available on the Company's whostel at lever micharatis com as well as on the website of the schoolings will as on the website of the www.micharatis.com is with a soil of the schoolings of them. The said of them whostel of the www.micharatis.com is with a soil of the schoolings of them. The said of them www.micharatic.com.

Por World Arts Limits
Rahul Pg
Race Milmhai Managing Direct
Date 01 65 2022 008 0192564

PUBLIC NOTICE

Rapicut Carbides Limited Region

Regd, office : 119. Gidd fedicalnel Area, Ankinshwar - 383002 Gujar Seiel , 1573022016 7627082233 — CDB : L289108314977PLQ682498

NOTICE

The East Personal Provider to the Company with be held on Tuesday August 30.

2022 at 12 00 noon through Video Conferencing (VCAM) of the Members of the Company will be held on Tuesday August 30.

2022 at 12 00 noon through Video Conferencing (VC) / Other Audio Visual Means (OAVM), in accordance with applicable provisions of the Companies Ad. 2013 and in convisioner with the procedure prescribed in Representation No. 2020/20 dated 5th May, 2020 read with General Carcular No. 14/20/20 dated 5th May, 2020 read with General Carcular No. 14/20/20 dated 5th May, 2020 read and General Carcular No. 14/20/20 dated 5th May, 2020 read dated General Carcular No. 14/20/20 dated 13th April. 2020, General Carcular No. 14/20/21 dated 13th April. 2020, General Carcular No. 14/20/22 dated 13th April. 2020 General Carcular No. 21/20/21 dated 13th April. 2021 and General Carcular No. 27/20/22 dated 14th December, 2021 and General Carcular No. 27/20/22 dated 14th April. 2020 aread with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 20/20 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 20/20 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 20/20 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 20/20 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 20/20 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 20/20 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 20/20 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 13, 20/21 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 13, 20/21 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 20/20 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 20/20 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 20/20 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 20/20 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 20/20 read with Circular No. SEBHHOCED/CDMD/ICRP-20/20/29 dated May 12, 2

Company 7DFs, can exercise their right to vote by electronic means by following die instructions that which open in the AGM Nation. That Members who have not repistered their e-mail addresses another or updated their mobile number. APM and bank details are exceeded to register/update thom with the Company/DDFs to receive e-communication from the Company of lowing below process:

Mentitiers hadding shares in physical mode are requested to update mobile number. C-mail address, PAM and bank details on the Company's Registral and Share Transier Apent's webs sentings viewth Inskinnives, co. in/Email Regrémail_register himility selecting Company's name.

Mentitiers todding shares on demacroidesed mode are requested; to register / update 6-mail address and mobile numbers with their relevant DPFs where Demail Accounts is maintained in addition to facility of registration of 6-mail address. PAM and Bank details at above membered website of Registrar and Share Transier Apent.

For Repigut Carbides Limited

PUBLIC NOTICE

PUBLIC NOTICE

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Public Notice

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ŧ	Construction of PUCCA road (center) controls road & bitation road) in Jamb-Jaigach Dist, Satara	13 57 514	10 Monst
?	Construction of Compound wall & office building at Ausa Oral, Letur	51.12.124	6 March
Ī	Construction of Compound was & office building in Danyspor that American	727.03	Modi
1	Providing Additions & Alterations to ground floor finance branch at stain beforing & HO arrest publishing first floor EST branch, Guitekeli Puse	62.19.819	6 Most
į	Construction of PEB shed of 10 arthrsight for 0.8 G Yard with and Early profits at Jambargson Biot - Autonophad	相致错	6 Maril
•	Supply & Institution of 2 Hos of 5 TPH Cisaming & Grading machinery at comportation that Aurangabad	91 lender form	9 Macel
i	Providing M&R Work for Corporing to Min. BLOG at Barariat: Cist. Pung	23.62.365	11000
8	Supply sittal toom treting commissioning stamping of 60 MT capacity of lass type electronic long weighbridges including electrical works of Padoli, Clist, Chandrapai	8-2 tender form	4 Worth

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BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, Mumbai – Court-V Company Scheme Petition No.138 of 2022

IN COMPANY SCHEME APPLICATION NO. 40 OF 2022

IN THE MATTER OF SECTION 230 TO 232 READ WITH SECTION RG OF THE COMPANIES ACT, 2013

AND
IN THE MATTER OF THE SCHEME OF ARRANGEMENT AND
AMALGAMATION DETWEEN

VARAHAGIRI INVESTMENTS & FINANCE	
PRIVATE LIMITED	("TRANSFEROR NO,1")
ANO	
BAY SIDE EXPORTS PRIVATE LIMITED	("TRANSFEROR NO.2")
AND	
COLONNADE HOUSING PRIVATE LIMITED	("TRANSFEROR NO.3")
AND	
BRINDABAN AGRO INDUSTRIES	
PRIVATE LUMITED	("TRANSFEROR NO.4")
AND	
BRINDABAN LAND DEVELOPMENT	
PRIVATE LIMITED	("TRANSFEROR NO.5")
ANS	
R.B.R. CONSTRUCTIONS PRIVATE LIMITED	("TRANSFEROR NO.6")
AND	
GSTAAG TRADING COMPANY	
	BAY SIDE EXPORTS PRIVATE LIMITED AND COLCHADACE HOUSING PRIVATE LIMITED AND BRINDABAN AGRO INOUSTRIES PRIVATE LIMITED AND BRINDABAN LAND DEVELOPMENT PRIVATE LIMITED AND R. B. R. CONSTRUCTIONS PRIVATE LIMITED AND

PRIVATE LIMITED ("TRANSFEROR NO.2") PERINSULA ESTATES PRIVATE LIMITED ("TRANSFEROR NO.8") R. RAHEJA PROPERTIES PRIVATE LIMITED ("TRANSFEROR NO.9") AND
MATSYAGANDHA INVESTMENTS AND FINANCE
PRIVATE LIMITED ("TRANSFEREE")

Company Scheme Petition No 136 of 2022 field under Sections 230 to 232 and 36 off the Companies Act, 2013 presented by Varahagir Investments 8. Finance Private Limited (Transferor No 17), alsy Side Exports Provide Limited (Transferor No 17), alsy Side Exports Provide Limited (Transferor No 27), Colombiate Housing Private Limited (Transferor No 37), Brindaban Ayro Industries Provide Limited (Transferor No 37), Brindaban Limited (Transferor No 37), Brindaban Limited (Transferor No 37), Brindaban Limited (Transferor No 37), Rahagia Provide Limited (Transferor No 37), Rahagia Provide Private Limited (Transferor No 37), Rahagia Providers Private Limited (Transferor No 37), Rahagia Private TAR

FOR & ON BEHALF OF ALL THE PERMISHER COMPANIES
Soft
AUTHORISES AUTHORISED SIGNATORY

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THEIR RESPECTIVE SHAREHOLDERS PRIVATE LIMITED & DRS

> S.M.H.ZAIDI Mumbai & Thane Dist. Rug. No. 3640 Commission Expires 25 Sept. 2026

PETITIONERS

LIC HEL LIC HOUSING FINANCE LIMITED

PUBLIC NOTICE

under:

ElC Housing Finance Ltd.

Shripal Piaza, 1° Floor, Opp. Rallway Station, Above HP
Agency, Maliasopara (Wast). District Thane 401203

Childre will costs in Sperghons w F. (11/11/2022, Ari customevaled Con from Nalescopais Office chil now contact cia. Ded

Manager (Ope EIC Houseig Financia Ltd., Munitian Ba

ELCID INVESTMENTS LIMITED

CIN: L65990MH1961PLC025770

Registered Office: 414, Shah Nehar (Worli)
Multital Etaltes B-Wing, Dr. E. Moese Roac

and Worli, Muntbai - 400018 Fav: 022-6662 5603

Tel: 022-6662 5603, 022-6862 5604

Lyakigtoss@gnaleam Websits: www.dedinvestments.com email: vakilgroup@gmail.com Website:
NOTICE

Notice is hereby given that the Board of Directors of Elcid Investments Limited shall meet on Tuesday, 9th August 2022 at the Registered Office of the Company to consider and take on record, the Un-Audited Standardone and Conspolitated Financial Results for the first quarter ended on 30th June, 2022 if any.

By order of the Board For Elcid Investments Limited

Varun Vall

Chairman DIN: 01880759 Date: 1st August, 2022

FORM B PUBLIC ANNOUNCEMENT

	Parjalistania 2016)						
	FOR THE ATTENTION OF THE STAKEHOLDERS OF						
	SALASAR ENTERPRISES PRIVATE LIMITED						
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SUMIT WOODS LIMITED

iG1U1wara www. e. & Wing Office No. 1161 ine, W. E. Highway, Maladi 822 28749966 / 77 Fax : Themodes com. E

NOTICE

NOTICE is descriptly given pursuant to recognish and 24 devit with recognishing at any SESSE II, Lichian Organismos and Docksown Recollerations; Regulations, 2015 of Literating of the Board of Directions of the Cumptury is submitted to be held of Wednesday, August 16, 2022, Iring has in pursuage and approve into Unit Aussia Francibilifications in Bengulation which June 30, 2727.

Bet such mind control and a processed on the Company is verbes at www.sumithwoods.com and on this Studies accompany: Web Let at www.niselindis.com.

Bhushan Nemieker

MARKSANS PHARMA LIMITED CiN: L2410Mh4392/PLC065394

Regd. Office: 11° Flov. Grandon: Verm Desar Entrain

Plod. Oblineir. Arrivan (West). Ministra - 40053

Phone: 022 4001 2000; Fax: 022 4001 2011

Wobsite: www.maksanopinsona.osa/;

E-mail: compressional-usy/ maksanopinsona.osa/;

E-mail: companymentable yet industriagion into NOTICE TO SHAREHOLDERS Transfer of equity shares of the Company to restor Education and Protection Fund (IEPF)

ers are needy informed that pursuant to the provint 1248, 125 of the Companies Act, 2013 read

Mareholden ...

4. Section 1248 it is ...

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6. Section 1248 it is ...

7. Section 1249 it is ...

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ding all IEÀF A

Harahavardhan Panig

Rapicut Carbides Limited

Regd. office : 119, GIOC Industrial Area, Ankleshwar - 393002 Gujarat Tele : 7573022015/7622002203 CIN : L28910GJ1977PLC002998

Email: investors@rapiculcarbides.com

arbides com Websile: www.rapicultarbides.com
EXTRACT OF UNAUDITED FINANCIAL RESULTS
FOR THE FIRST QUARTER ENDED 30TH JUNE, 202

(As in Lakhs)

TOR THE LING! COMMICH CADED JOIN JUNE, 2022			fero in rania	
	Quarter ended		Year ended	
Particulars	30-05-2022 (Unaudited)	30-06-2021 (Unaudiled)	31-83-2022 (Auffiled)	
Total income from operations	80G.94	784	3613.64	
Net Profit(+)/Loss(-) for the period (botore Tax, Exceptional and/or Extraordinary items)	27.62	(27)	(63 85)	
Net Profil(+)/Loss(-) for the period before Tax (after Exceptional and/or Extraordinary items)	27.62	(27)	(63.85)	
4. Net Profit(+)/ (Loss) (-) for the period after Tax (after Exceptional and/or Extraordinary items)	27.62	(27)	(105.56)	
Total Comprehensive income for the period (Comprising Profit/(Loss) for the period (after tax) & other Comprehensive Income (after tax)	27.62	(27)	(106.71)	
6. Equity Share Capital	537.12	537.12	537.12	
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.			1708.90	
Earnings Per Share (of Rs.10/- each) (for continuing & discontinued operations)				
(a) Basic: (b) Diluted:	0.51 0.51	(0.50) (0.50)	(1.97)	

191047 75:31. Piace Anklesawar Date: August 01-202



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4	कर्परीत कार्यद्रमाच्या स्वापनेत्री गारीक्र	१५ गांचम, १८७५
1	कॉर्सिट कर्यद्रा ज्या अनुर्वेत स्थापितः जैदर्गाकृत आहेत् प्राधिकाण	क्यानी विक्रमक-मृद्धाः, स्त्रमाष्ट्
•	कारित कांग्रेसाक कार्यात भागतिति वस्तः कार्यात्रः कांग्रेसमा स्थिति भागविसीति आपर्देशिककार्यः	वर्ष्यं कर्णायम्बद्धाः स्थितिहरू देश्य
٠.	ब्रांपीट्र कर्रशाने रोश्चेकुन कार्यात्व व युग्ध करण्या (अस्थान्त्रस) स्थीता गर्य	१/६०७, ६२१ यजनाः एतमञ्ज ४१५, ३४८४ एउन्छ। सन्दे, परेम भीःपूर्णितस्य नतनः सन्दरः पूर्वः पुंचा १९२४९७
ξ	जन्मी शहर वर् हमाशकी मार्गक	13/14/3031
>	जारती ज़िलंक प्रविद्या सुद्ध संप्रवासी सामीत्र	34/22/2022
č	पोध्यक्षाक सम्बद्ध करो करमारे जाराक स्वयक्षिक स्वयं अक्षेत्र बंदलीमुख क्रमांच	क्, विश्वी केव भारतमेको भाषा/भाषामीय्=००१/ज्यामधे = चौकर्वको/वेकर्व=१४/१४६४८
`	षद्वजन जेटलोङ्ग अस्तेला स्टाप्काचा एक अपि इयेन	कु, जिल्ला हैक ६ १००, कृष्ण टॉमर, अलंक रणा, काशियली पूर ऐस्ट्रीनपटन रेटर इंगेल: csnishijkin@gmall.com
ja .	वदरक्षणान्त्र वर्षान्यकार वदनवागान्त्री अअलेनाः वक्षा आणि इवेल	६९ क्रेक्स्प पुरिवर विकासकारः स्रीएसफ्यः, ३३ वकार २२ इ. पी.के. सेशो संबद्धः सोर्ट, पुंचर्त-२०० ००६ विकार १९०५मध्येषकार्यस्य १०४४ १०००
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जाठीर संचना

यरि १४

भरात सरकार विज्ञमंत्रासम्ब, विज्ञीय सेवा विभाग मुंबई कर्ज वसुसी न्यायधिकरणं क्र. ३ धेंत्वरंत्र राज्यंत्र १०००, गृशीक योश दूरे, बाडी असी मुझ्ने-४००३० १.

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जाहीर सूचना

जाहार सूचना स्मापी की, आभागा अगीसंती आगसता में, गीके स्टाकर्लंक प्रावके रिविटेर, कंपनीत अंदर, १९५६ क्या बहुरीअनते नेंदरीकृत आदि स्थापित कंपने आगि ज्याने जेंदरीकृत कार्यास्त वेचे ११६, यार्च लगाया विचा रह मार्था, हिस्तव्यं गार्थन, यार्च, युंच १८००५६ ("सारक्षण") यांचे स्थापित परिवादक अर्थाप्त स्थापित कंपनी कंपने कंपने स्थापित कंपनी स्थापित स्

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स्माजनी, किरानाचीकार्यों आणारीआणारीभाग सेप कण्यास्त कंगती तिर्मिदेवने ग्रांपाइन अधिकारी राम्यून विवाहनेवारकोत्रा अंत्र विस्ताद्वारका अस्ति । विवाहनेवारिक अधिव अपेत इत्योविकी अपि विकाहीं होति अपेत, २००३ अपने आणि काम (३(१३) व्यवस्था विवाहनेते होतार (व्यामीक) । इत्याह २००३ च्या विवाह १ अपने देश केतीच्या धीम्बराण माना कर अस्त सुधा ताब क्षणाया सम्प्रेताए (व्यामीक) । काम पूर्वती अवस्याति वार्षाची अपूर्ण कर्मांत्रा सम्प्रीत कंगती केश्वीच अर्थ. कर्मांत्री स्वाह इत्याह मुक्ती करणाय कर्मा केरीची अर्थ वार्म्य अपेत विकास वार्य हरिकारींवार माना पार्ट देशकार केरीच विद्यासम्प्रीतिक एट्ट अपित क्षांत्री अप्ताह कर्मा वार्यका वार्यका वार्यका वार्यकारींवार माना अस्ति सम्प्राह (विकासीकार क्षांत्री वार्यकार क्षांत्री वार्यकार क्षांत्री क्षांत्री वार्यकार क्षांत्री वार्यकार वार्यकार वार्यकार वार्यकार क्षांत्री वार्यकार क्षांत्री वार्यकार क्षांत्री वार्यकार क्षांत्री वार्यकार वार्यकार वार्यकार वार्यकार क्षांत्री वार्यकार क्षांत्री वार्यकार क्षांत्री क्षांत्री वार्यकार वार्यकार विवाहने वार्यकार क्षांत्री वार्यकार क्षांत्री वार्यकार वार्यकार विवाहनेवार वार्यकार वार

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जाहीर सचना

जाहीर सुजना
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कर्ज बसुली अपिलेट न्याबाधिकरण १ लाजमार, रहरीहरणम पता, रहेल्ड क्रिकेट



एसडब्ल्यु इन्ब्हेस्टमेंटस् लिमिटेड

र्थरलोकुर कार्यात्मः एका जजाता, सर्वतने मंदर, श्रेष्ठ-१८, सुष्पर घेड, श्रेष्ठे पार्च (पूर्व), शुर्व - ४०००५०, दू. ११ ११ ४४००००० निमा १११२ ४४० ४८०० वेदसार्थः, अल्लाकां त्रांतिकालां निमा २००६ १४० अर्थरण मी मारावन् एकार ११, स्वापन्य १८ स्थिएमीन ११११४

मेरावार अल्लाक अलां तिकार जात हिना उत्तर होता है । अपने सामित कार्या मार्गिक सर्वसाय सामित है । इसे अलां मार्गिक सर्वसाय सामित सर्वसाय सुक्त स्वतर्गत है । अलां मार्गिक सर्वसाय स्वतर्गत है । अलां मार्गिक स्वतर्गत स्वत्रत्व स्वतर्गत स्वतर्गत स्वतर्गत स्वतर्गत स्वतर्गत स्वत्रत्व स्वत्र स्वतर्गत स्वतर्गत स्वतर्गत स्वतर्य स्वतर्य स्वत्रस्वत्य स्वत्यस्य स्वत्यस्वत्यस्वत्यस्य स्वत्यस्वत्यस्य स्वत्यस्यस्वत्यस्यस

्रास्ता १००० तथा. सामय १-वार्यणाई-वार्यण सुविशा पुण्यापाळी गुरंशी एरं कंपनि ते सामय जिल्लांचीय विधानिक्ष विभिन्नेत (एएणाविणा) विभाग सिन्न केली हो.

संपति प्रमाण मामणारंग गार्था तुर्व अनिम्युवित काणाल तेत ती स्वार्य १ अपित्र १ उत्तर १ स्वार्य १

प्राप्तानारी नेपाईक है तेने वहा उत्तरावाल होते के स्वाहतार है जाने वहा तार्वी स्थापनार्थितार है। वहा जिल्हा के स्वाहतार है। वहा जिल्हा के स्वाहतार है। वहां जिल्हा है। वहां ज





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S.M.H.ZAIDI Munibal & Thana Dist Reg. No. 3640 My Commission

Expires 25 Sept. 2026

Anne nuro C

Nishi Jain

Liquidator for "Salasar Enterprises Private Limited - in Liquidation" Registration No: IBB1/1PA-001/1P-P01662/2019-20/12664

Add: A 102, Krishna Tower, Ashok Nagar, Kandivali East, Mumbai- 400 101

October 12, 2022

To.

The Registrar,

National Company Law Tribunal, Mumbai.

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, AT MUMBAI

IA NO: 971 of 2021 IN CP (IB) /1427/MB/C-II/2019

Nishi Jain

Liquidator

IN THE MATTER OF:

Hirfal Interiors

Operational Creditor

Versus

Salasar Enterprises Private Limited

Corporate Debtor

Sir.

I am concerned for the Corporate Debtor in the captioned matter.

Be pleased to take on record the attached Constitution of Stakeholders Claims under the Insolvency and Bankruptcy Code 2016 in the captioned matter, for the act of which the undersigned shall be forever grateful.

For Salasar Enterprises Private Limited- in Liquidation

Nishi Jain

Liquidator

-IBBI Registration No: IBBI/IPA-00I/IP-P01662/2019-20/12664

Email ID: csnishijain@gmail.com Cell No: +91 9833973382

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, BENCH AT MUMBAI

IA NO: 971 of 2021 IN CP (IB) /1427/MB/C-II/2019

LIST OF STAKEHOLDERS OF SALASAR ENTERPRISES PRIVATE LIMITED- in Liquidation

(As of October 12, 2022)

Liquidation Ref:- Interlocutory Application No. 971 of 2021

- 1. The applicant states that based on the review of its CIRP records, the CIRP was initiated against Salasar Enterprises Private Limited, namely the Corporate Debtor, by the Adjudicating Authority vide its order dated October 15, 2020 on a petition filed by an Operational Creditor u/s 9 of IBC, 2016.
- 2 The applicant states that in the last meeting of the Committee of Creditors (COC) held on March 15, 2021, a resolution for initiating liquidation process against the Corporate Debtor was unanimously approved by the COC and accordingly the Resolution Professional of the Corporate Debtor filed an application for initiating the said liquidation process against the Corporate Debtor. This was approved by the Hon'ble NCLT on July 29, 2022 and in terms of the liquidation application, approved the appointment of Ms. Nishi Jain, having Registration No. IBBI/IPA-001/IP-P01662/2019-2020/12664 as its Liquidator. The certified copy of the said order was received by Ms. Nishi Jain, the Liquidator for the Corporate Debtor on August 4, 2022. However, July 29, 2022 has been considered as the Commencement Date of Liquidation.
- 3. That the Applicant states in terms of Regulation 12 of IBBI (Liquidation Process) Regulation, 2016, public announcement in Form B was issued by Ms. Nishi Jain, the Liquidator for the Corporate Debtor (namely, Salasar Enterprises Private Limited) in 'Business Standard' (in English), and 'Navshakti' (in Marathi) on August 2,2022 inviting all creditors to submit their respective claims together with relevant supporting evidence against the Corporate Debtor, in an appropriate form and manner, as per the provisions of IBC, 2016.

The Applicant states that the last date for submitting the aforesaid claims by any stakeholder, Stated in Form B, was September 2, 2022.

Mumbal & Thane Dist.

Reg. No. 35.40 The Applicant say and submits that pursuant to the said Public Announcement made in

"Form B", on 2nd August, 2022 for which the last date of submission of Claim was 2nd September, 2022. The Applicant/Liquidator had received 4 Claim out of which first claim was by the Operational Creditor itself amounting to Rs.29,83,876/- (Twenty-Nine Lakhs Eighty-Three Thousand Eight Hundred Seventy-Six) and it was being verified. Second claim received amounted to Rs.34,51,812/- (Thirty-Four Lakhs Fifty-One Thousand Eight Hundred Twelve) from Dy. Excise & Taxation Commissioner (ST), Gurugram (South) Excise and Taxation Department Govt. of Haryana, which was made for different entity i.e M/s Salasar Enterprises (TIN No-06491952115) and not for Salasar Enterprises Private Limited and therefore, same was rejected and said rejection was duly informed to the claimant. Third claim received via speed post on 7th September 2022 amounting to Rs. 4,15,17,821/- (Four Crore Fifteen Lakhs Seventeen Thousand Eight Hundred Twenty-One), out of which Principle amount was for Rs. 1,14,36,171/- and Interest Rs.3,00,81,650/- from Directorate of Commercial Taxes, Govt. of West Bengal, 14, Beliaghata Road, Kolkata, which was received post the last date of submission of Claim i.e 2nd September. An Applicant was unable to verify the said claim from the Books of Accounts of the Corporate Debtor. In the Audited Annual Accounts of the Corporate Debtor for the years 2007-2008, 2008-2009, 2009-2010 no such amount as claimed by the Claimant has been provided for and even not shown as contingent Liability. An applicant informed the Claimant to provide requisite documents needful to verify the Claims. The claimant also informed that the claim submitted in Form C in the said Liquidation Process is not in the prescribed format as it doesn't contain Affidavit in the prescribed format. The fourth Claim was received via speed post-dated 29.09.2022 amounting to Rs. 28,67,62,480/- (Twenty-Eight Crore Sixty Seven Lakhs Sixty Two Thousand Four Hundred and Eighty) along with proof of claim in Form B under Regulation 7 of Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Person) Regulation 2016 for total claim amount of Rs. Twenty-Eight Crore Sixty-Seven Lakh Sixty-Two Thousand Four Hundred and Eighty. Applicant says and submits that claim in Form B filed under Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulation 2016 is not as per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016. Further, Applicant says and submit that under said Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016, the claim is to be submitted in Form C, hence the claim cannot be admitted as it is not in prescribed form. Applicant further informed the Claimant about the same. Furthermore, Applicant informed the Claimant that the claim Form should not include any Demand after commencement of CIRP i.e 15/10/2020 as there is a Moratorium on such demand under section 14 of Insolvency and Bankruptcy Code, 2016.

The Applicant further states that in regard to the ongoing liquidation matter of the Corporate Debtor namely, Salasar Enterprises Private Limited and in accordance with Regulation 31(2) of Insolvency and Bankruptcy Board of India (Liquidation Process)

Regulations, 2016, claims received and accepted from various stakeholders in respect of the Corporate Debtor, are to be filed with the appropriate Adjudication Authority. The said Regulation 31(2) has been reproduced as under:

Regulation 31 (2)

The Liquidator shall file a list of stakeholders with the Adjudicating Authority within forty five days from the last date for receipt of claims, and the filing of the list shall be announced to the public in the manner specified in Regulation 12 (3).

The said List of stakeholders has been attached herewith and has been marked as "Annexure A."

For Salasar Enterprises Private Limited- in Liquidation

Nishi Jain

Liquidator

IBBI Registration No: IBBI/IPA-00I/IP-P01662/2019-20/12664

Email ID: csnishijain@gmail.com Cell No: +91 9833973382

Place: Mumbai Dated: October 12, 2022



Annexure

Name of the corporate debtor: SALASAR ENTERPRISES PRIVATE LIMITED; Date of commencement of Liquidation: July 29, 2022; List of Stakeholders as on: October 12, 2022 Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process Regulations, 2016

SI. No.	Category of creditor	Summary Received	Summary of claims Received	Summary	Summary of claims admitted	Amount of contingent	Amount of claims	Amount of claims under	Details in Annexur	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted		admitted	verificatio n	o .	
-	Unpaid Insolvency Resolution process costs	NIL	NIL	NIC	NIL	NE	Z	Z	NA	NA
2.	Liquidation costs incurred till date	NIC	NIL	NIL	NIL	NIL	ZIL	NIL	NA	NA VA
m	Secured financial creditors	NIC	NIL	NIL	NIL	NIL	NIE	NIL	NA	NA
4	Unsecured financial creditors	NE	NIL	NIL	NIC	NIL	Z	NE	NA A	NA
5	Operational creditors (Workmen)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NA	NA
9	Operational creditors (Employees)	NIL	NIL	NIC	NE	NIL		NI	N.A	N.A
	Operational creditors (Government Dues)	2	328280301	NIC	Z	NIL	3706400	324573901		Under
∞	Operational creditors (other than Workmen and Employees and Government Dues)	_	2983876		2983876	IIZ	TZ	ZE	NA	V.
6	Other stakeholders, if any, (other than financial creditors and operational creditors)	liz //	NIL	NIL	NIL	NE	Z	NE	NA.	Y Z
	Total		331264177		2983876		3706400	324573901		The state of the s

S.M.H.ZAIDI Mumbsi & Thane Dist. Reg. No. 3640 My Commission Expires 25 Sept. 2026

Annexure-1

Name of the corporate debtor: SALASAR ENTERPRISES PRIVATE LIMITED; Date of commencement of Liquidation: July 29, 2022; List of Stakeholders as on: October 12, 2022

List of secured financial creditors

(Amour	mount in INR)										
SI.	SI. Name	Details of claim		Details o	Details of claim		Amountof Amount	Amount	Amount	Amount of	Remarks, if
No.	No. of	Received		Adm	Admitted		contingent	of any	of claim	claim under	any
	Creditor	Date of receipt Amount claimed	Amount of Nature of claim claim	Amount covered by	Amount Whether covered by related	% of voting share in CoC	claım	Mutual dues,that	not admitted verification	verification	
			admined	interest				may be			
								set-off			
	NA	NA		NA	4 15 1 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2		Ŧ.	NIL	Z	ZI,	NA
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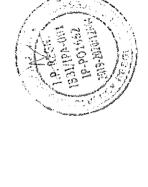




Name of the corporate debtor: SALASAR ENTERPRISES PRIVATE LIMITED; Date of commencement of Liquidation: July 29, 2022; List of Stakeholders as on: October 12, 2022 List of unsecured financial creditors Annex ure-2

(Amount in INR)

SI. Name	Details of claim		Details	Details of claim		Amountof Amount	Amount	Amount	Amount of	Remarks, if
No. of	Received		Adm	Admitted		gent	of any	of claim	claim	any
Creditor	Date of receipt Amount claimed	Amount of claim admitted	Nature Of Claim	Amount Whether covered by related guarantee party?	share in CoC	claım	Mutual dues,that may be set-off	not admitted	Under verification	
NA	NA		NA			NIL	ZZ.	ZIF	MIL	NIL





Name of the corporate debtor: SALASAR ENTERPRISES PRIVATE LIMITED; Date of commencement of Liquidation: July 29, 2022; List of Stakeholders as on: October 12, 2022 Annex ure-3

List of operational creditors (Workmen)

(Amount in INR)

						T = 1 = 1		+ ****	+4110000	Amount of	Amount of Remarks if	Remarke if
Name of Details of claim			<u> </u>	ĭ	stans	Details of claim admitted	ittea	Amount	Amount	Amount of	Amount of	Nomains, 11
authorised Workmen receipt claimed of of of any claim claim claim claim	Workmen receipt claimed of claim claim admitted	Amount of claim admitted	Amount of claim admitted	Nat o cla	ure f im	Nature Whether of related claim party?	% voting share in CoC, if applicable	ot continge ntclaim	of any mutual dues, that may be	claım under verification	elaim not auy	dily
	NA NIL	TIN		1		NII.	NIL		Set-OII	NIL	NIL	
				Z				NIC	7171			
							Address					

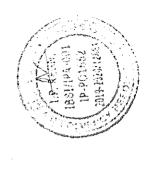




Name of the corporate debtor: SALASAR ENTERPRISES PRIVATE LIMITED; Date of commencement of Liquidation: July 29, 2022; List of Stakeholders as on: October 12, 2022 List of operational creditors (Employees) Annexure-A

(Amount in INR)

Remarks, if Any		AN
Amou nt of	claim not admitt ed	AN
Amount of claim under	verification	٧×
Amount of Amount of any mutual claim under	dues, that may be set- off	NIL
Amount	continge nt Claim	T I N
	% of voting share in CoC, if applicable	NIL
admitted	Whether related party?	OZ
Details of claim admitted	Nature of claim	NIL
Det	Amount of claim admitted	NIL
fclaim	Date of Amount receipt claimed	NIL
Details of claim received	Date of receipt	NA
Name of Employee		ZII
Name of authorised	representative, if any	NA A
SI. No. a	<u>Lu</u> rius	-





Annexure-5

Name of the corporate debtor: SALASAR ENTERPRISES PRIVATE LIMITED; Date of commencement of Liquidation: July 29, 2022; List of Stakeholders as on: October 49, 2022

List of operational creditors (Government dues)

(Amount in INR)

Remarks, if any		Under NA verification detailed reply sent via email dated 04/10/2022	Under verification detailed reply sent via email dated 06/10/2022	1851/PA-031 1851/PA-031
int of Amount of claim not admitted cation		Principal – V6 11436171 Interest – V6 30081650 Total Claim- G4 41517821	283056080 3706400 U	324573901 3706400
Amount of any mutual Amount of Amount of dues, that may be set-off claim claim not under admitted verification	% of share in CoC, if applicable			
ed Amount of Contingent Claim	voting share	liu .	Z	
Details of claim admitted	Amount of Natur Whether claim e related admitted of claim	Assess NO ment proceed ings U/s 46 of WBVA T Act.03	Demand No Notice	
Details of claim received	Date of Amount Am Receipt claimed c	7/09/2022 Principal – 11436171 Interest – 3/0081650 Total Claim – 41517821	9/09/2022 286762480	328280301
Details of claimant	Department Govern ment	Commission reial Comme 7/09 Commercial Taxes Commercial Taxes of West of West	The Assistant Income 29/09/2022 Commissione Fax r of Income Tax Circle – 4 (3) (1), Mumbai	Total NOTES (forming integral part of this document)
SI. No.		paint 1	0	ON

All Claims have been admitted - partially or fully - based on documents received initially and additional documents submitted subsequently

Whilst accepting or rejecting stakeholders' claims, substance of the matter has been seen carefully and corroborated with other available evidence and/or best judgement made in each case.

Name of the corporate debtor: SALASAR ENTERPRISES PRIVATE LIMITED; Date of commencement of Liquidation: July 29, 2022; List of Stakeholders as on: October 12, 2022 Annexure-6

List of operational creditors (Other than Workmen and Employees and Government Dues)

any		Operation! Creditor	
Amount ofclaim under verificati on		NA	Z
Amountof claim not admitted		NA	ZIL
Amountof any mutual dues, that may be set- off		NA	and a substantial for the
Contingent claim		NA	
	% of voting share in CoC	100	100
	Whether related party?	NA A	
	Amount covered by guarantee	NIL	
itted	Amount covered by security interest	I ZIL	***************************************
Details of claim admitted	Nature of claim	operational NIL	
Detai	Amount of claimed Admitted	2983876	2983876
Details of claim received	Amount claimed	2983876	2983876
Details o	Date of receipt	01/09/	***
SWHY ZWILL OLEY OLEY OLEY OLEY OLEY OLEY OLEY OL		Hirfal Interiors	TOTAL
75 SW			:

NOTES (forming integral part of this document)

- All Claims have been admitted partially or fully based on documents received initially and additional documents submitted subsequently
- Whitst accepting or rejecting stakeholders' claims, substance of the matter has been seen carefully and corroborated with other available evidence and/or
 - best judgement made in each case.



Annexure — 7

Name of the corporate debtor: SALASAR ENTERPRISES PRIVATE LIMITED; Date of commencement of Liquidation: July 29, 2022; List of Stakeholders as on: October 12, 2022

List of other creditors (Other than financial creditors and operational creditors)

(Alifornit ill 11A)		Antimo management	The second secon		Dataile of claim admitted	pitted		Amount of	Amount of	Amount of	Amount of F	Amount of Amount of Remarks, if any
Name of		Details of claim received			Details of claim au	יווורכת		contingent	any mutual	claim not	claim	•
dilor	Date of receipt	Amount	Amou nt of claim admitted	Nature of claim	Nature of Amount covered Amount covered claim by Security interest by guarantee	Amount covered by guarantee	Whether related party?	claim	dues, that may be set-off	admitted	under verifica- tion	
ON	ON	TEN	NII	NO	NIL	NII.	NO	NIL	NO	ON	ON	NO
WHITE THE PERSON NAMED IN COLUMN												
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Entity	Claim amount	Accepted	Not accepted	Remarks
Linery		and the state of t		
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2 Salacar Enterprises	3451812		Different entity	- Address - Addr
Z Salasai Ellici Sies			4 4	
3 Kolkata VAT	41517821 (1143617] +30081650)		Reasons Provided	The state of the s
J. Moingla */*!				
A Income Tox	286762480		Reasons Provided	The state of the s
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NISHI JAIN

Liquidator for "Salasar Enterprises Private Limited - in Liquidation" Registration No: IBBI/IPA-001/IP-P01662/2019-20/12664 A-102, Krishna Tower, Ashok Nagar, Kandivali East, Mumbai- 400 101 Email Id: csnishijain/aganail.com Mobile No: 9833973382

To Shri Sudhakar N. Assistant Commissioner of Income Tax, Circle -4 (3) (1), Mumbai

Dear Sir.

Sub- Lodging of Claim in the case of Salasar Enterprises Private Limited , PAN: AAJCS7342H

1 am receipt of your letter bearing reference no. ACIT -4 (3) (1)/ NCLT/ 2022-23 Dated 26.09.2022, received via speed post dated 29.09.2022 along with proof of claim in Form B under Regulation 7 of Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Person) Regulation 2016 for total claim amount Of Rs. Twenty Eight Crore Sixty Seven Lakh Sixty Two Thousand Four Hundred and Eighty.

As the outset I wish to inform you that at present Salasar Enterprises Private Limited , Corporate Debtor is under Liquidation hence your claim in Form B filed under Insolvency and Bankruptey Board of India (Insolvency Regulation Process for Corporate Persons) Regulation 2016 is not as per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016.

Further under said Insolvency and Bankruptey Board of India (Liquidation Process) Regulation 2016. the claim is to be submitted in Form C. Hence your claim cannot be admitted as it is not in prescribed form.

Hence I request you to kindly submit fresh claim form in prescribed Form C under Regulation 17. of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016.

Further please note your claim Form should not include any Demand after commencement of CTRP i.e 15/10/2020 as there is a Moratorium on such demand under section 14 of Insolvency. and Bankruptcy Code, 2016.

I further wish to inform you that all supporting documents in proof of claim is also be submitted along with Form C.

Nishi Jain Liquidator

Salasar Enterprises Private Limited (in Liquidation)

CIN:U45100MH2004PTC145669





NISHI JAIN

Liquidator for "Salasar Enterprises Private I imited - in Liquidation" Registration No : IBBI/IPA-001/IP-P01662/2019-20/12664 A-102, Krishna Fower, Ashok Nagar , Kandivali Fast , Mumbai-400 101 Fmail Id : esnishijam / gmail.com — Mobile No: 9833973382

04.10.2020

To, Shri Sanjay Bhattacharya, WBRS/ Haradhan Bandyopadhyay, Senior Joint Commissioner of Revenue and Charge Officer, Salt Lake Charge, Room Number 519, 5th Floor, Jalasampad Bhawan, Block DF, Sector-1 Bidhannagar, West Bengal Kolkata 700091

Dear sir,

Sub:- Claim in respect of the Liquidation of Salasar Enterprises Private Limited (in Liquidation)

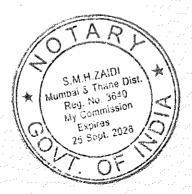
1 am in receipt of your letter no. 4B/ SJCR/ ST/ VAT/ 1085 dated 01/09/2022 and email dated 26/09/2022 along with the proof of claim in Form C under Regulation 17 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016.

At the very outset I wish to inform you that the claim submitted by you in Form C in the said Liquidation Process is not in the prescribed format as it doesn't contain Affidavit in the prescribed format.

Moreover the affidavit should be on stamp paper of the requisite value as prescribed in West Bengal Stamp Act and should be dated with proper identification of the person who make such affidavit.

I Further wish to mention that your claim pertains to FY 2007-2008, 2008-2009, 2009-2010. The books of Accounts of the said years are not available with the Corporate Debtor nor with the suspended Directors has handed over the said records to me.





NISHI JAIN

Liquidator for "Salasar Enterprises Private Limited – in Liquidation" Registration No: IBBI/IPA-001/IP-P01662/2019-20/12664 A-102, Krishna Tower, Ashok Nagar, Kandivali East, Mumbai-400 101 Email ld: esnishijain@gmail.com Mobile No: 9833973382

I am therefore unable to verify your claim from the Books of Accounts Accounts the Corporate Debtor. In the Audited Annual Corporate Debtor for the years 2007-2008, 2008-2009, 2009-2010 no such amount as claimed by you has been provided for and even not shown as Contingent Liability.

Hence I cannot verify your claim with the Books of Accounts of Corporate Debtor.

Thanking you

Nishi Jain

Liquidator

Salasar Enterprises Private Limited (in Liquidation)

CIN:U45100MH2004PTC145669







CHALLAN MTR Form Number-6



		III Date	9 12/10/2022-15:15:28	Form ID	
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	Full Name		Nishi Jain		
	.* .	. · · ·			
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Department ID: Mobile No.: 9730065789 NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document. सदर चलन केवळ दुय्यम निवंधक कार्यालयात नोदंगी करावयाच्या दस्तासाठी लागु आहे. नोदंगी न करावयाच्या दस्तासाठी सदर चलन लागु नाही.

Page 1/1

Sound A

Print Date 12-10-2022 03:18:46

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH - II

INTERLOCUTORY APPLICATION NO.: _____ OF 2022

IN

COMPANY PETITION NO. (IB) 1409 OF 2017

Salasar Enterprises Private Limited

Having its registered office at,

A-607 (6th Floor), Express Zone,

Western Express Highway, Near Patel Aluminium

Malad (east), Mumbai 400097 (As per MCA Records)

THROUGH

Ms. Nishi Jain

Liquidator

Having address at A 102,

Krishna Tower, Ashok Nagar

Kandivali east, Mumbai - 400101.

Email:- csnishijain@gmail.com

... Applicant/Liquidator

IN THE MATTER OF:-

Hirfal Interiors

...Operational Creditor

Versus

Salasar Enterprises Private Limited

... Corporate Debtor

AFFDAVIT-IN-SUPPORT

Ms. Nishi Jain, the Applicant/Liquidator of Salasar Enterprises Private Limited, aged 39 years, having her address at A- 102, Krishna Tower, Ashok Nagar ,Kandivali east , Mumbai – 400101, do hereby solemnly affirm on oath and states as follow:-

1. That as the Liquidator of Salasar Enterprises Private Limited am conversant with the facts as stated in the accompanying Interlocutory Application No.: ______ of 2022.

- 2. That I am filing this Affidavit in support to the present Application and I am competent to file and affirm this Affidavit.
- 3. That whatever is stated in Interlocutory Application No. _____ of 2022 in Company Petition No.1427 of 2019 are true and correct to the best of my knowledge and belief.
- 4. That whatever stated herein is based on the true and correct facts and on the legal advice received by me.

5. That nothing material has been concealed nor any part of it is false.

Date: 12 10 24

Place: Mumbai

Ms. Nishi Jain

Applicant/Liquidator

Salasar Enterprises Private Limited

CIN: U45100MH2004PTC145669



VERIFICATION

Ms. Nishi Jain, the Applicant/Liquidator of Salasar Enterprises Private Limited, aged 39 years, having her address at A- 102, Krishna Tower, Ashok Nagar ,Kandivali east , Mumbai – 400101, do hereby confirm the contents from Paragraph 1 to 5 are true to my knowledge and nothing material has been concealed.

Solemnly declared at Mumbai

Nib

Dated this 12th day of October, 2022)

Deponent





(We are not member of welfare fund. Therefore, stamp of Rs. 2 is not affixed here) BEFORE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH - II

INTERLOCUTORY APPLICATION NO. OF 2022

COMPANY PETITION (IB). No. 1409/MB/2017

Salasar Enterprises Private Limited

Having its registered office at, A-607 (6th Floor), Express Zone, Western Express Highway, Near Patel Aluminium Malad (east), Mumbai 400097 (As per New Records)

THROUGH

Ms. Nishi Jain

Liquidator

Having address at A 102,

Krishna Tower, Ashok Nagar

Kandivali east, Mumbai - 400101.

... Applicant/Liquidator Email:- csnishijain@gmail.com

IN THE MATTER OF:-

Hirfal Interiors ...Operational Creditor

Versus

Salasar Enterprises Private LimitedCorporate Debtor

The Registrar, National Company Law Tribunal, Mumbai.

VAKALATNAMA

Sir,

I, Ms. Nishi Jain, Liquidator of Salasar Enterprises Private Limited, the Applicant herein above appoint Advocate Mansi Pokar to act, appear and plead for us on our behalf in the above captioned matter.

In witness whereof, I have set and subscribed my hand to this writing at Mumbai.

Dated this $\mathcal{L}^{\mathcal{V}}$ day of October, 2022.

Ms. Nishi Jain (Liquidator)

Salasar Enterprises Private Limited

Accepted:

Advocate Mansi Pokar

Advocate for Applicant/ Liquidator

Shri Ram Saw Mill Co,

Pethnaka,

Panchavati,

Nashik-422003.

Email:- mansipokar444@gmail.com

MAH/5143/2020





Nishi Jain

Liquidator for "Salasar Enterprises Private Limited – in Liquidation" Registration No: IBBI/IPA-001/IP-P01662/2019-20/12664
A 102, Krishna Tower, Ashok Nagar, Kandivali East, Mumbai- 400 101
Email Id: csnishijain@gmail.com Mobile No: 9833973382

Date: 12/10/2022

To,

Adv. Mansi Pokar

Advocate

Shri Ram Saw Mill Co,

Pethnaka, Panchavati,

Nashik-422003.

Sub: Authority Letter to represent the undersigned before
Hon'ble National Company Law Tribunal, Mumbai
Bench in matter of Salasar Enterprises Private Limited.

Dear Ma'am/Sir,

I, Ms. Nishi Jain, the Liquidator/Applicant do hereby authorize Adv. Mansi Pokar, to appear and represent me in all hearing and proceedings and to do all acts and deeds in this regards.

1881/19A-001 19-901662

Thanking you,

Yours Faithfully,

Ms. Nishi Jain

Liquidator

Salasar Enterprises Private Limited

